

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal no.222 of 2012 &  
IA 60 of 2013**

**Dated: 30<sup>th</sup> May, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

**Reliance Industries Ltd. .... Appellant (s)**

**Versus**

**Petroleum & Natural Gas Regulatory Board & Anr. ... Respondent (s)**

**Counsel for the Appellant (s): Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Rajat Nair, Adv.  
Mr. K.R. Sasiprbhu, Adv.  
Mr. Amit Bhandari, Adv.  
Mr. Samreen, Adv. for  
R.S. Prabhu & Co.**

**Counsel for the Respondent(s): Mr. Piyush Joshi, Adv.,  
Ms. Sumiti Yadava, Adv. for R-2  
Mr. Saurav Aggarwal, Adv. &  
Mr. Rakesh Dewan for R-1, PNGRB**

**Appeal no. 251 of 2012**

**Torrent Power Ltd. .... Appellant (s)**

**Versus**

**The Petroleum & Natural Gas Regulatory Board & Anr. ... Respondent (s)**

**Counsel for the Appellant (s): Mr. Amit Kapur, Adv.  
Mr. Apoorva Mishra, Adv.  
Ms. Radhika Gupta, Adv.**

**Cond...2/-**

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**Counsel for the Respondent(s):** **Mr. Saurav Agarwal, Adv. &**  
**Mr. Rakesh Dewan, Adv. for R-1,**  
**Mr. Piyush Joshi, Adv.,**  
**Ms. Sumiti Yadava, Adv. for GSPL**

**ORDER**

We have heard the Appellant as well as Respondents in Appeal Nos. 222 of 2012 and 251 of 2012 respectively. Written submissions had already been filed by the parties in both the appeals. It is open to the parties to file additional note of submission within a week after serving copy on the other side.

**Judgment is reserved.**

**(Nayan Mani Borah)**  
**Technical Member (P&NG)**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

pr/rt